

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.547/98

Wednesday, this the 8th day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

Lillykutty Joseph,
Tharayil Karot House,
Kalathoor.P.O.
Pin: 686 633.

- Applicant

By Advocate Mr TK Devarajan

Vs

1. The Senior Superintendent of Post Offices,
Kottayam Division,
Kottayam.
2. The Postmaster General,
Central Region,
Kochi-682 016. - Respondents

By Advocate Mr TPM Ibrahim Khan, SCGSC

The application having been heard on 8.4.98, the Tribunal on the same day delivered the following:

O R D E R

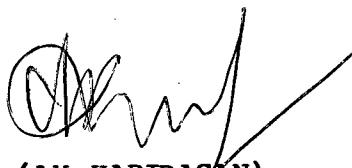
HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who is working as an Extra Departmental Branch Postmaster, Kalathoor on a provisional basis, is an aspirant for selection and appointment to the post on regular basis. The applicant has filed this application for a declaration that she is entitled to be considered for regular selection and appointment to the post though her name is not sponsored by the Employment Exchange. Learned counsel for the applicant submits that the interview is scheduled to be held on 13.4.98.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for regular selection and appointment to the post of EDBPM, Kalathoor.

3. In view of what is stated above, I dispose of this application with a direction to the respondents to consider the candidature of the applicant as valid for regular selection and appointment to the post of Extra Departmental Branch Postmaster, Kalathoor, and to consider her at the interview scheduled to be held on 13.4.98 or any other deferred date, though her name may not be sponsored by the Employment Exchange. No costs.

Dated, the 8th April, 1998.



(AV HARIDASAN)
VICE CHAIRMAN

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